

**HIGH COURT OF JAMMU AND KASHMIR  
(Office of the Registrar General at Srinagar)**

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**NOTIFICATION**

**No: 302**

**Dated: 20.05.2016**

It is hereby ordered that the 23<sup>rd</sup> day of May, 2016 (Shab-i-Barat), shall be observed as a Holiday in the Hon'ble High Court of Jammu and Kashmir and the 28<sup>th</sup> day of May, 2016 shall be a working day for the High Court of Jammu and Kashmir. The matters directed to be listed on the 23<sup>rd</sup> day of May, 2016 (Monday) shall now be taken up by the respective Benches on the 28<sup>th</sup> day of May, 2016 (Saturday).

By Order

  
(M. K. Hanjura)  
Registrar General

**No: 6730-50/NG**

**Dated: 20.05.2016**

*Copy to the:*

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K
2. Secretary to Hon'ble Mr. Justice \_\_\_\_\_  
.....for information of His Lordship.
3. Registrar Vigilance, High Court of J&K, Srinagar,
4. Secretary to Government, Deptt. of L&PA, Govt. of J&K, Srinagar,
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
6. President, High Court Bar Association, Jammu/Srinagar,  
.....for information & necessary action.
7. Director Information Department, State of J&K, Srinagar,  
for publication in the daily newspapers having wide circulation.
8. Incharge NIC, High Court of J&K, Jammu/Srinagar, for uploading the same  
on the High Court Website.
9. Office file.

  
Registrar General